

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-719(PB)/2018**

**IN THE MATTER OF:**

Samit Kapur & Ors. .... Applicant/petitioner  
Vs.  
M/s. Indirapuram Habitat Centre Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.09.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Petitioner/Applicant: Mr. Ajay Kumar Tandon, Ms. Purnima Singh, Advs.  
With applicant Mr. Samit Kapur

For the Respondent(s): -

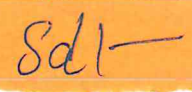
**ORDER**

In pursuance of order dated 30.08.2018 Mr. Anil Gupta one of the directors is present in person. However, Mr. Pramod Goel is not present. The reason cited for his absence is that the Lucknow Bench of Allahabad High Court required his presence there. An affidavit by Mr. Pramod Goel shall be filed deposing that his presence was required before the Lucknow Bench of Allahabad High Court on i.e. 04.09.2018 and he could not travel to Delhi. An affidavit to that effect by Mr. Goel be filed within seven days.

Additional reply for resiling from the settlement reached on 22.01.2018 be filed within seven days with a copy in advance to the Ld. Counsel for the petitioner Mr. Ajay Tandon.

List for arguments on 14.09.2018.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**